

\$~18 & 19

WWW.LIVELAW.IN

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5736/2021

MR. ASHISH VIRMANI

..... Petitioner

Through Mr. Pallav Mongia, Ms. Bhavini Srivastava, Mr. Harsha Gollamudi, Mr. Vishal Kapoor, Ms. Supragya, Advocates, with Mr. Ashish Virmani Petitioner in person

versus

GOVERNMENT OF NCT OF DELHI & ANR. Respondents

Through Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Adv. for respondent no.1

Mr. Satya Ranjan Swain, Central Government Senior Panel Counsel with Mr. Vinod Tiwari, G.P. and Mr. Kautilya Birat, Adv. for respondent no. 2/Ministry of Health & Family Welfare –UOI.

(19)

+ W.P.(C) 5739/2021

SH. RAJEEV PARASHAR

..... Petitioner

Through Mr. Amrish Kumar Tyagi, Mr. Deepak Parashar, Mr. Himanshu Shukla & Mr. Prakhar Singh, Advocates for the Petitioner

versus

THE STATE (GOVT. OF NCT) OF DELHI & ANR..... Respondents

Through Mr. Anuj Aggarwal, ASC, GNCTD with Ms. Ayushi Bansal, Adv. for respondent- 1

Mr. Chetan Sharma, ASG with Mr. Anurag Ahluwalia, CGSC with Mr. Abhigyan Siddhant, Adv. and

Signature Not Verified

Digitally Signed By: AWANISH
CHANDRA MISRA
Signing Date: 02.06.2021
17:45:53



CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

%

02.06.2021

CM APPL. 17952/2021 & CM APPL. 17965/2021 (Exemption)

1. Exemptions allowed, subject to all just exceptions.
2. The applications stand disposed of.

CM APPL. 17953/2021 and CM APPL. 17966/2021 (Exemption from filing attested affidavits)

3. Exemptions allowed, subject to all just exceptions and with the condition that the petitioners shall file the duly attested affidavit(s) within two weeks of resumption of regular functioning of the Court.
4. The applications stand disposed of.

W.P.(C) 5736/2021 & W.P.(C) 5739/2021

5. The present petitions have been filed by the persons who fall within the age group of 18 to 44 (less than 45) years and have already received first dose of the 'Covaxin' vaccine at centres managed by respondent no. 1 – GNCTD. The grievance raised by the petitioners is that though they are now already eligible for the second dose of the vaccine, i.e., after four weeks of having received the first dose of Covaxin, the respondent no. 1 is admittedly not administering them the second dose despite their requests.
6. Issue notice. Mr. Anuj Aggarwal and Mr. Anurag Ahluwalia accept notice on behalf of respondent nos. 1 & 2, respectively. Mr. Aggarwal prays for and is granted time to obtain instructions as to whether the respondent no. 1 will be in a position to administer the second dose of Covaxin to all



WWW.LIVELAW.IN

willing and eligible persons in the age group of 18 to 44 years, in the NCT of Delhi, before the expiry of six weeks period from the date of their having received the first dose.

7. List on 04.06.2021.

REKHA PALLI, J

JUNE 2, 2021

acm

Signature Not Verified

Digitally Signed By: AWANISH
CHANDRA MISRA
Signing Date: 02.06.2021
17:45:53

